

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

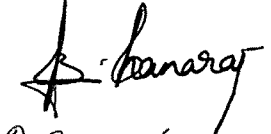

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM 10.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/324/IB/2018
PETITION NUMBER : CP/510/IB/2018
NAME OF THE PETITIONER(S) : Palanisamy.N
NAME OF THE RESPONDENT(S) : Veasons energy systems pvt ltd
UNDER SECTION : 60(5)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1.	B. Dhanaraj	Counsel for Liquidator	
2.	R. Raghavendran	Liquidator	

ORDER

Counsel for Applicant present. Counsel for Respondent present. It has been submitted by the Liquidator that in case the balance amount is paid, he is ready to deliver the boilers. Counsel for Applicant has submitted that let Liquidator raise the demand and he will make compliance with the same. It is directed that the process may be completed within a period of 10 days and report will be filed by the Liquidator on next date of hearing. Put up on 26.09.2018 at 10.30 A.M.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)